

[Prof. N.G. Ranga]

unhappiness we caused you also by the manner and the occasion that we have created in making you express yourself so unhappily yesterday about our behaviour. Thank you.

MR. SPEAKER : Thank you very much. That is why I call him the patriarch because he is the oldest sitting Member who has been continuously sitting here. He has got that paternal affection for all of us. Thank you very much.

I may say that there might be occasions when we have certain tiffs like that. But usually there is nothing like that and I have enjoyed this absolutely. Nothing could be much more harmonious working, I have never seen. I thank you stand first in the whole world, the way we have cooperated in this House for the last six and a half years. I am proud of the performance. It is only certain times the ebullience of Mr. Chowdhary that he gets out of my hand.

SHRI SAIFUDDIN CHOWDHARY :  
You give me indulgence Sir.

SHRI DINESH GOSWAMI (Guwahati):  
When the patriarch is there you must be indulgent to the children.

(Interruptions)

MR. SPEAKER : We are all one. I am one of you.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsour):  
Mr. Speaker, Sir, if Shri Chowdhary annoys you, you are also a Chowdhary.....  
...(Interruptions) .....

MR. SPEAKER : He does not annoy ;  
it is his affection.

(Interruptions)

MR. SPEAKER : Does not annoy, he is affectionate to me.

[English]

He is a very good friend.

SHRI A.J.V.B. MAHESWARA RAO  
(Amala puram) : The Harijans are being victimised in Bihar.

MR. SPEAKER : We already decided Sir.

SHRI A.J.V.B. MAHESWARA RAO :  
Next session ?

MR. SPEAKER : We shall see, if it is a question of that. If it is a question of law and order, that is a State subject.

SHRI P. R. KUMARAMANGALAM  
(Salem) : I have been for two days trying to raise this issue. The Junior Engineers of CPWD have been on a token strike.

MR. SPEAKER : Let the Government talk with them.

SHRI P. R. KUMARAMANGALAM :  
They are not.

MR. SPEAKER : Then what can we do ? I can only appeal to both. That is what Prof. Dandavate said and you have also said. Only it should be negotiated, discussed and sorted out.

(Interruptions)

PROF. MADHU DANDAVATE : We are thankful to Prof. Ranga for his motion of thanks to the opposition.

11.10 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under President's Emoluments  
and Pension Act

THE MINISTER OF HUMAN  
RESOURCE DEVELOPMENT AND  
HOME AFFAIRS (SHRI P. V.  
NARASIMHA RAO) : I beg to lay on the  
Table a copy of the President's Pension

(Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 613(E) in Gazette of India dated the 9th April, 1986 under sub-section (2) of the section 5 of the President's Emoluments and Pension Act, 1951.

[Placed in Library, see No. LT—2691/86]

**Notification under Customs Act, Report of CAG of India for 1984-85 union Govt. (Railways) Appropriation Accounts etc. and Review of National Bank for Agriculture and Rural Development for 1984-85**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 731(E) (Hindi and English versions) published in Gazette of India dated the 2nd May, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice-versa* under section 159 of the Customs Act, 1962.

[Placed in library, see No. LT—2692/86]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor general of India for the year 1984-85 Union Government (Railways) under article 151 (1) of the Constitution.

[Placed in library, see No. LT—2693/86]

- (3) A copy of the Appropriation Accounts, Railways, for the year 1984-85, Part I—Review (Hindi and English versions).

[Placed in library, see No. LT—2694/86]

- (4) A copy of the Appropriation Accounts, Railways, for the year 1984-85 Part II-Detailed Appo-

priation Accounts (Hindi and English versions)

[Placed in library, see No. LT—2695/86]

- (5) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1984-85 (Hindi and English versions)

[Placed in library, see No. LT—2696/86]

- (6) A copy of the @ Review (Hindi and English version) by the Government on the working of the National Bank for Agriculture and Rural Development for the year 1984-85.

[Placed in library, see No. LT—2697/86]

**Review on and Annual Report of Bharat health Corporation, Ltd., Agro for 1984-85 and statement Re:delay in laying these papers and statement Re-reasons for not laying Annual Report etc. of Messrs Bengal Chemicals and Pharmaceuticals Ltd. for 1984-85.**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra for the year 1984-85.

@ The Annual Report and Audited Accounts were laid on the Table on 21st March, 1986.

[Shri M. Arunachalam]

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library, see No. LT—2698/86]

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of Messrs Bengal Chemicals and Pharmaceuticals Limited, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, see No. LT—2699/86]

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11.12 hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tea (Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 29th April, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

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MR. SPEAKER : Yesterday it was decided that the Minister will replay but there are certain other Members who want to take part. So, I think, some more time may be allowed. How much time...

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, we are left with 10 minutes out of the allotted time.

SHRI SOMNATH CHATTERJEE (Balpur) : Why was the Session extended ?

SHRI GHULAM NABI AZAD : The Session has not been extended for this.

MR. SPEAKER : Let there be no lunch-break and the reply will be at 12.30 hours.

SOME HON. MEMBERS : Yes.

PROF. MADHU DANDAVTE (Rajapur): I suggest that the reply should not be guillotined.

MR. SPEAKER : Okay. Agreed. I would not like to guillotine any Demand. So, the Minister will reply at 12.30 hours. Now, matters under Rule 377. Shri Chintamani Jena...

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11.13 hrs.

#### MATTERS UNDER RULE 377

[English]

(i) Demand for introduction of dry land farming technology in areas lacking irrigation facilities.

SHRI CHINTAMANI JENA (Balasore): Sir, when our country is depending on other countries to meet the indigenous requirement of edible oil and pulses, we should raise more than one crop from 110 million hectares of non-irrigated lands of our country by introducing indigenous dry land